

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE AMIT RAWAL

WEDNESDAY, THE 21ST DAY OF OCTOBER 2020 / 29TH ASWINA, 1942

WP (C) .No.17494 OF 2020 (J)

PETITIONERS:

- 1 SARATH K.P.  
AGED 23 YEARS  
S/O.JAYANTHY, RESIDING AT KOLUVEEDU (H),  
UDAYATHUMVATHIL, PANANGAD, ERNAKULAM P.O, 682506,  
ID NO.1244, FIFTH YEAR STUDENT,  
THE NATIONAL UNIVERSITY OF ADVANCED LEGAL STUDIES.
- 2 AISWARYA MANJOORAN,  
AGED 22 YEARS  
D/O.TESSY MANJOORAN, RESIDING AT MANJOORANS NETTOOR,  
K.T.PRABHAKARAN ROAD, NETTOOR PO, ERNAKULAM-682040,  
ID NO.1192, FIFTH YEAR STUDENT, THE NATIONAL  
UNIVERSITY OF ADVANCED LEGAL STUDIES.
- 3 APOORVA RAMKUMAR,  
AGED 23 YEARS  
D/O.V.RAMKUMAR NAMBIAR, RESIDING AT HOUSE NO.34,  
CHOICE PARK, ELAMAKKARA, KOCHI, ERNAKULAM-682026, ID  
NO.1266, FIFTH YEAR STUDENT,  
THE NATIONAL UNIVERSITY OF ADVANCED LEGAL STUDIES.
- 4 AJIZ M.K.,  
AGED 22 YEARS  
S/O.LISSY SAKEER, RESIDING AT KUVAKKATTAIL HOUSE,  
P.O.PERUMPADAPPU, MALAPPURAM DT., KERALA, 679587, ID  
NO.1193, FIFTH YEAR STUDENT,  
THE NATIONAL UNIVERSITY OF ADVANCED LEGAL STUDIES.
- 5 ARAVIND SREEKUMAR,  
AGED 22 YEARS  
S/O.SREEKUMAR MANKUZHY, RESIDING AT SHREYAS, RAJAJI  
ROAD, ERNAKULAM, KERALA-682035, ID NO.1267, FIFTH  
YEAR STUDENT, THE NATIONAL UNIVERSITY OF ADVANCED  
LEGAL STUDIES.
- 6 JISS ALPHONSA JOY,  
AGED 23 YEARS  
D/O.MARCEY JOY, RESIDING AT MUTTATHOTTIL H,  
KIZHAKKAMBALAM P.O., ERNAKULAM, KERALA-683562, INDIA,  
ID NO.1220, FIFTH YEAR STUDENT,  
THE NATIONAL UNIVERSITY OF ADVANCED LEGAL STUDIES.

WP(C) .No.17494 OF 2020 (J)

- 7 MEGHA PRASAD,  
AGED 22 YEARS  
D/O.PRASAD KRISHNAN, RESIDING AT ARA-78  
SREEPADMAM, ATHANI LANE, VANCHIYOOR,  
TRIVANDRUM-695035, ID NO.1288, FIFTH YEAR  
STUDENT,  
THE NATIONAL UNIVERSITY OF ADVANCED LEGAL  
STUDIES.
- 8 MOHAMED SHEHARAN,  
AGED 21 YEARS  
S/O.ABDUL RAZAK, RESIDING AT VALIAKATH  
KUTTIPTURATHHEL (H), VELIYANKODE,  
PAZHANJI (P.O.), PONNANI, MALAPPURAM, PIN-  
679579, ID NO.1227, FIFTH YEAR STUDENT, THE  
NATIONAL UNIVERSITY OF ADVANCED LEGAL STUDIES.
- 9 MOHAMMED IRSHAD,  
AGED 23 YEARS  
S/O.ABDU T.K., RESIDING AT THEKKUMKATTIL (H),  
CHETHEYI AVENUE ROAD, CA-H-06, RANDATHANI PO,  
MALAPPURAM-676510, ID NO.1291,  
FIFTH YEAR STUDENT,  
THE NATIONAL UNIVERSITY OF ADVANCED LEGAL  
STUDIES.
- 10 NEHWATH FATHIMA,  
AGED 22 YEARS  
D/O. SUNIL R. MOHAMMED, RESIDING AT VILLA NO.4,  
LEED HOMES, ILLATHUVAZHI, CHERANALLOOR,  
ERNAKULAM, 682034, ID NO.1294,  
FIFTH YEAR STUDENT,  
THE NATIONAL UNIVERSITY OF ADVANCED LEGAL  
STUDIES.
- 11 SEBIN JAMES,  
AGED 23 YEARS  
S/O.JAMES JOSE K, RESIDING AT KADANKAVIL (H),  
OTTALLOOR P.O., KARIMKUNNAM, THODUPUZHA, IDUKKI  
DISTRICT, KERALA, PIN-685586, ID NO.1246, FIFTH  
YEAR STUDENT,  
THE NATIONAL UNIVERSITY OF ADVANCED LEGAL  
STUDIES.

WP(C) .No.17494 OF 2020 (J)

- 12 SIDHARTH SABU,  
AGED 22 YEARS  
S/O.SABU O.G., RESIDING AT OLAPURACKAL,  
ARPOOKKARA EAST P.O., KOTTAYAM-686008,  
ID NO.1310, FIFTH YEAR STUDENT,  
THE NATIONAL UNIVERSITY OF ADVANCED LEGAL  
STUDIES.
- 13 UNNIMAYA NAIR,  
AGED 22 YEARS  
D/O.SHREE SHUBHA KURUP, RESIDING AT PURA-126,  
NALLATHU ROAD, UNNI NAGAR, POOJAPPURA,  
TRIVANDRUM, KERALA, PINCODE-695012, ID NO.1316,  
FIFTH YEAR STUDENT, THE NATIONAL UNIVERSITY OF  
ADVANCED LEGAL STUDIES.
- 14 VRINDA T.S.,  
AGED 22 YEARS  
D/O.SHAJI T.R., RESIDING AT VRINDA NIVAS,  
NEAR ARULAPADU DEVI TEMPLE, CHEVARAMBALAM,  
KOZHIKODE, PIN-673017 , ID NO.1318, FIFTH YEAR  
STUDENT, THE NATIONAL UNIVERSITY OF ADVANCED  
LEGAL STUDIES.
- 15 AKHIL SATHEESH,  
AGED 22 YEARS  
S/O.GIRIJA K., RESIDING AT APARNA, SREEVARAHAM,  
MANACAUD P.O., TRIVANDRUM-695009, ID NO.1400,  
FOURTH YEAR STUDENT, THE NATIONAL UNIVERSITY OF  
ADVANCED LEGAL STUDIES.
- 16 AMRITH M.J.,  
AGED 21 YEARS  
S/O.MADHU J., RESIDING AT RAJABHVAN, MYTHRI  
NAGAR-143, KOTTARAKKARA, KOLLAM, PIN-691506, ID  
NO.1396, FOURTH YEAR STUDENT, THE NATIONAL  
UNIVERSITY OF ADVANCED LEGAL STUDIES.
- 17 ISSAC ALEXANDER,  
AGED 21 YEARS  
S/O.RUBY P.PAULOSE, RESIDING AT PWRA-55,  
MEENCHIRA ROAD, AIMS PONEKKARA PO, KOCHI,  
ERNAKULAM-682041, ID NO.1354, FOURTH YEAR  
STUDENT, THE NATIONAL UNIVERSITY OF ADVANCED  
LEGAL STUDIES.

WP(C).No.17494 OF 2020 (J)

- 18 JOHN PAUL ALEX,  
AGED 20 YEARS  
S/O.ALEX V.JOHN, RESIDING AT VADAKKUMCHERIL (H) ,  
MANJAPRA P.O., ANGAMALY, ERNAKULAM, PIN-683581,  
ID NO.1395, FOURTH YEAR STUDENT, THE NATIONAL  
UNIVERSITY OF ADVANCED LEGAL STUDIES.
- 19 NEENA TERESA VARGHESE,  
AGED 21 YEARS  
D/O.SHERIL KURIAKOSE, RESIDING AT MANIKATH  
HOUSE, CANAL ROAD EAST, PERUMANOOR, COCHIN,  
ERNAKULAM-682015, ID NO.1369, FOURTH YEAR  
STUDENT, THE NATIONAL UNIVERSITY OF ADVANCED  
LEGAL STUDIES.
- 20 NEETHU KRISHNA KUMAR,  
AGED 21 YEARS  
D/O.K.V.SHAILAJA, RESIDING AT HARIKRISHNA,  
CHANDRAKOVVAL, THAINERI P.O., PAYYANNUR,  
KANNUR, 670307, ID NO.1370, FOURTH YEAR  
STUDENT, THE NATIONAL UNIVERSITY OF ADVANCED  
LEGAL STUDIES.
- 21 SIVARAM SAJITH,  
AGED 22 YEARS  
S/O.SAJITH B.R., RESIDING AT VRA 2, KANNAMOOLA,  
MEDICAL COLLEGE, THIRUVANANTHAPURAM, KERALA-  
695011, ID NO.1388, FOURTH YEAR STUDENT, THE  
NATIONAL UNIVERSITY OF ADVANCED LEGAL STUDIES.
- 22 ANITTA JOSE,  
AGED 21 YEARS  
D/O.JOSE JACOB, RESIDING AT MAMKUDIYIL HOUSE,  
VETTELAPPARA P.O., AREECODE, MALAPPURAM,  
673639, ID NO.1420, THIRD YEAR STUDENT, THE  
NATIONAL UNIVERSITY OF ADVANCED LEGAL STUDIES.
- 23 ARCHANA P.P.,  
AGED 20 YEARS  
D/O.INDU R., RESIDING AT PALLIYASERRY HOUSE,  
PERINJANAM P.O., THRISSUR (DT), PIN-680686, ID  
NO.1425, THIRD YEAR STUDENT, THE NATIONAL  
UNIVERSITY OF ADVANCED LEGAL STUDIES.
- 24 D.VAIDYUTHA,  
AGED 19 YEARS

WP(C) .No.17494 OF 2020 (J)

D/O.D.DINAKARAN, RESIDING AT 12-E, TOWER 2,  
SKYLINE ORION VILLAS AND TOWER, NH-17,  
EDAPALLY, KOCHI, ERNAKULAM-682024, ID NO.1430,  
THIRD YEAR STUDENT, THE NATIONAL UNIVERSITY OF  
ADVANCED LEGAL STUDIES.

- 25 SREELAKSHMI U. VARIER,  
AGED 19 YEARS  
D/O.DR.T M U VARIER, RESIDING AT 2-D, CHELOOR  
EL-DORADO, NILAMPATHINJIMUGAL ROAD,  
KUSUMAGIRI P.O., KAKKANAD, ERNAKULAM-682021, ID  
NO.1464, THIRD YEAR STUDENT, THE NATIONAL  
UNIVERSITY OF ADVANCED LEGAL STUDIES.
- 26 AKASH AJAY KUMAR,  
AGED 20 YEARS  
S/O.REHANA T.P., RESIDING AT MINI GARDENS,  
POTTAMMAL, KOZHIKODE, KERALA, PIN-673016, ID  
NO.1549, SECOND YEAR STUDENT, THE NATIONAL  
UNIVERSITY OF ADVANCED LEGAL STUDIES.
- 27 BREGITHA P.G.,  
AGED 20 YEARS  
D/O.PRABHA E., RESIDING AT GP BHAVAN,  
MEPPUKADA, MALAYINKIL P.O., 695571, TRIVANDRUM,  
KERALA, ID NO.1542, SECOND YEAR STUDENT, THE  
NATIONAL UNIVERSITY OF ADVANCED LEGAL STUDIES.
- 28 KEVIN DAVIS,  
AGED 19 YEARS  
S/O.DEVASIA M.D., RESIDING AT SHARON HOMES,  
NEAR NGO QUARTERS, THRIKKAKKARA PO, KOCHI,  
ERNAKULAM-682021, ID NO.1537, SECOND YEAR  
STUDENT, THE NATIONAL UNIVERSITY OF ADVANCED  
LEGAL STUDIES.

BY ADVS.

SRI.SANTHOSH MATHEW  
SRI.ARUN THOMAS  
SRI.VIJAY V. PAUL  
SRI.ANIL SEBASTIAN PULICKEL  
SMT.JAISY ELZA JOE  
SHRI.ABI BENNY AREECKAL  
SMT.LEAH RACHEL NINAN  
SMT.JENNIS STEPHEN

WP(C) .No.17494 OF 2020 (J)

RESPONDENTS :

- 1 NATIONAL UNIVERSITY OF ADVANCED LEGAL STUDIES  
(NUALS)  
NUALS CAMPUS, HMT COLONY P.O., KALAMASSERY,  
ERNAKULAM-683503, REPRESENTED BY ITS REGISTRAR.
- 2 THE VICE CHANCELLOR,  
NATIONAL UNIVERSITY OF ADVANCED LEGAL STUDIES  
(NUALS), NUALS CAMPUS, HMT COLONY P.O.,  
KALAMASSERY, ERNAKULAM-683503.
- 3 THE EXECUTIVE COUNCIL,  
NATIONAL UNIVERSITY OF ADVANCED LEGAL STUDIES  
(NUALS), NUALS CAMPUS, HMT COLONY P.O.,  
KALAMASSERY, ERNAKULAM-683503.
- 4 THE REGISTRAR,  
NATIONAL UNIVERSITY OF ADVANCED LEGAL STUDIES  
(NUALS), NUALS CAMPUS, HMT COLONY P.O.,  
KALAMASSERY, ERNAKULAM-683503.
- 5 STATE OF KERALA,  
REPRESENTED BY THE PRINCIPAL SECRETARY TO  
GOVERNMENT, HIGHER EDUCATION DEPARTMENT,  
GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM-  
695001.
- 6 THE DISTRICT COLLECTOR,  
(CHAIRMAN OF DISTRICT DISASTER MANAGEMENT  
AUTHORITY, ERNAKULAM DISTRICT), COLLECTORATE,  
KAKKANAD, ERNAKULAM-682030.

GP SRI B HARISH KUMAR

THIS WRIT PETITION (CIVIL) HAVING BEEN FINALLY HEARD  
ON 21.10.2020, THE COURT ON THE SAME DAY DELIVERED THE  
FOLLOWING:

**JUDGMENT****Dated this the 21st day of October 2020**

Petitioners are the students of the National University of Advanced Legal Studies (hereinafter referred to as NUALS) have approached this Court under Article 226 of the Constitution of India, with a prayer for issuing a writ in the nature of mandamus directing the 1<sup>st</sup> respondent not to collect other charges except tuition fee on account Covid-19 pandemic and with a further direction to District Collector, the Chairman of the District Disaster Management Authority, to pay the University administration the entire amount due to be paid, within time limit.

2. In support of the aforementioned prayer, it is averred that petitioner Nos. 1 to 14 are final year students, whereas, 15 to 21 are fourth year, 22 to 25 are third year and 26 to 28 are second year students. Different fees structures

**WP (C) .No.17494 OF 2020 (J)**

being followed for different batches of students as evident from a notification dated 18.06.2019 in Ext.P2, which would reveal that in 2015, 2016, 2017 and 2018 are supposed to pay tuition fees of Rs.1,00,000/- per year. In addition to the aforementioned tuition fee are liable to pay other fees on the following, different, heads:-

1)	Campus Development & Infrastructure Fee
2)	Library Fee
3)	Information System Facility Fee
4)	Electricity Charges
5)	Students' Welfare Fund
6)	Student's Council Fee
7)	Sports & Games Fee
8)	Moot Court Fee
9)	Medical/Gym/Fitness Fee
10)	Journal Fee
11)	Bus fee
12)	Miscellaneous Fee
13)	Debating Society Fee (only collected from students of the 2018 and 2019 batches presently)

3. Sri. Santhosh Mathew, learned counsel appearing on behalf of the petitioners submits that



**WP (C) .No.17494 OF 2020 (J)**

owing to the Covid-19 pandemic, regular classes of B.A. LLB Degree Course and LL.M Degree were suspended with effect from 11.03.2020 until further orders and even the hostels were also closed and inmates were instructed to vacate the hostels. Since Various difficulties were being faced by the students, University Grants Commission issued a general direction on 27.05.2020, vide Ext.P4 to the Vice Chancellors of the University to consider the matter regarding the payment of annual/semester tuition fee, examination fee, sympathetically and, if feasible, to consider offering alternative payment options to students till the situation returns to normal.

4. Vide Government Order dated 13.04.2020, Ext.P5, Principal Secretary, Higher Education Department, exempted the students from paying hostel fee for the period from 23.03.2020 to 15.05.2020. On 23.05.2020, vide Ext.P6, Students Council of NUALS submitted representation seeking

**WP (C) .No.17494 OF 2020 (J)**

relief from payment of fees, permission to pay tuition fee in instalments and adjustment of unutilised portion of fee already paid for the final semester of the academic year 2019-20. Vide Government Order dated 25.05.2020 Ext.P7, accorded sanction for releasing the amount of Rs.94,36,121/- to the University, 1<sup>st</sup> respondent.

5. Vide notification dated 01.07.2020 Ext.P8, University fixed the last date of remitting the 1<sup>st</sup> instalment of fee as 15<sup>th</sup> July 2020 without fine and with fine of Rs.50/- 22.07.2020. However, considering the request made by the Student's Council, a provision was made to pay the fee in two instalments in July 2020 and January 2021. But no deduction was granted other than the instalment facility necessitating the petitioners to make another representation dated 04.07.2020 Ext.P9. On 21.07.2020, University issued a notification granting deduction of fees under various heads Ext.P10. Again a representation dated 22.07.2020,

**WP (C) .No.17494 OF 2020 (J)**

Ext.P11 was submitted to the Minister of Higher Education and a copy of the representation was submitted to the Vice Chancellor, Ext.P12 seeking waiver on various heads. On 23.07.2020, a meeting was held under the Executive Committee of Parents Teachers Association (PTA) and after deliberations, University issued a notification dated 24.07.2020, Ext.P15 formulating suitable guidelines for identifying the individual cases and to permit deserving students to remit fee from academic year 2020-21 in four (4) instalments. Even on 27.07.2020, Ext.P17, the Chairman of the Bar Council issued a circular to all law colleges to consider the request made by the students regarding fee concession.

6. It is in this background, the writ petition has been filed. This Court on 24.08.2020 vide detailed order directed University to take a decision on the representation submitted by the NUALS Student's Council which is stated to be

**WP (C) .No.17494 OF 2020 (J)**

pending consideration before the Executive Council, NUALS. It was ordered that, until such time, the students would not be removed from the rolls of the University or denied access for online classes.

7. Sri.Santhosh Mathew would further contend that the representation of the students was placed before the Executive Council at its meeting held on 19.09.2020. It upheld the deductions already granted in the decision dated 18.07.2020 whereby reduction on different heads, in the following manner, was granted.

<b>Fee Heads</b>	<b>Percentage Deduction</b>
Library Fee	25.00%
Information System Facility Fee	25.00%
Electricity Charges	25.00%
Students' Welfare Fund	25.00%
Student's Council Fee	50.00%
Sports & Games Fee	30.00%
Moot Court Fee	30.00%
Debating Society Fee	50.00%
Medical/Gym/Fitness Fee	25.00%
Bus fee	30.00%

8. Since the students are not availing the Gym

**WP (C) .No.17494 OF 2020 (J)**

facility or bus services, at least there should have been 100% deduction under those heads.

9. vide reply to the counter, it is being demonstrated that the University College is seeking tenders for raising of the construction owing to the pandemic and the entire expenses of the construction will be placed upon on the shoulders of the Council. In order to buttress his arguments, cited a Division Bench judgment of Hon'ble High Court of Calcutta in Writ Appeal No.5890/2020 with connected matters decided on 13.10.2020 where considering the grievance of the students viz-a-viz the schools charging fees during the pandemic has issued certain guidelines and urges this Court for causing interference in the report by granting waiver on various heads owing to the Covid-19 pandemic.

10. On the other hand Dr.Thushara James, learned Government Pleader representing on behalf of respondent Nos.1 to 4 opposed the prayer by

**WP (C) .No.17494 OF 2020 (J)**

taking up the plea that in the notification dated 18.07.2020, Executive Council had already granted deduction on various heads like 25% on library fees, Information System Facility fee, Electricity Charges, Student's Welfare Fund, Medical/Gym/Fitness fee, 30% on Sports & Games fee, Moot Court fee, bus fee, 50% reduction on Student's Council fee and debating Society fee. It was not possible to further grant any reduction on the aforementioned amount as per Section 20 of the National University of Advanced Legal Studies Act, 2005, empowering the Executive Council to manage and regulate finances, accounts, business and other administrative fares of the University and also to approve financial estimates of the income and expenditure of University. It is not appropriate to make one-one comparison of fees receipts against usage.

11. The council after elaborate discussion on the issue of proportionate reduction of fees and

**WP (C) .No.17494 OF 2020 (J)**

waiver, which were not availed by the students, owing to the absence from the physical classes granted concession. This Court under Article 226 of the Constitution of India cannot assume the role of an Appellate Court even if two different views are possible and urged this Court for dismissal of the writ petition.

12. I have heard the learned counsel for the parties, appraised the paper book and of the view that the writ petition does not warrant any interference under Article 226 of the Constitution of India and to bring the controversy under the realm of judicial review. No doubt, the University Act empowers the Executive Council to manage and regulate the affairs by passing different orders, precisely, in terms of the interim order of this Court dated 24.08.2020, decided to reiterate the decision taken in its meeting held on 18.07.2020, whereby a considerable reduction on heads referred to above have been given. The judgment of the

**WP(C) .No.17494 OF 2020 (J)**

Culcutta High Court is based upon different facts , which cannot be taken as a precedent for decision of the controversy involved herein. It is settled law that the High Court under Article 226 cannot assume the role of Appellate Authority; an interfere, even if two views are possible. However, keeping in view the financial economy of the country including the State as well as the fact that owing to the Covid-19 pandemic, there have been a considerable lay offs in various sectors as the income of all the citizens have considerably effected. Even in state of Kerala, certain employees working in Government Departments are burdened with the reduction in their salary in a span of six months. Be that as it may, it is a matter of record that since the physical classes have not yet opened. The University has not granted 100% reduction under following heads. (1) Sports and Games fee, and Medical/ Gym / Fitness fee whereby reduction of 30% and 25% have been granted.



**WP (C) .No.17494 OF 2020 (J)**

In a peculiar facts and circumstances of the case, I am of the view that 100% reduction on these two heads should have been given. Accordingly, I direct the Executive Council to re-consider the issue regarding considering the 100% waiver on these two heads. Let this exercise be undertaken within a period of fifteen days from the date of receipt of a certified copy of this judgment. It is also made clear that the council after decision to fix a time will notify the time-line to students for availment of the new fees structure without insisting on payment of fine. With the interference aforementioned, the writ petition stands disposed of. The direction contained in this judgment will also inure the benefits to all the similarly situated students, who are not arrayed as writ petitioners in the writ petition.

**sd/-**

**AMIT RAWAL**

**JUDGE**

hnh

WP(C) .No.17494 OF 2020 (J)

## APPENDIX

### PETITIONER'S/S EXHIBITS:

- |             |  |
|-------------|--|
| EXHIBIT P1  | TRUE COPY OF THE LIST OF STUDENTS OTHER THAN THE PETITIONERS WHO ARE AGGRIEVED BY THE INACTION OF THE RESPONDENTS.                                   |
| EXHIBIT P2  | TRUE COPY OF THE NOTIFICATION NO.NUALS/AIII/334/2019 DATED 18.6.2019 ISSUED BY THE 1ST RESPONDENT.   |
| EXHIBIT P3  | TRUE COPY OF THE NOTICE DATED 10.3.2020 ISSUED BY THE REGISTRAR OF NATIONAL UNIVERSITY OF ADVANCED LEGAL STUDIES.                                    |
| EXHIBIT P4  | TRUE COPY OF THE GENERAL DIRECTION ISSUED BY THE SECRETARY OF UNIVERSITY GRANTS COMMISSION ON 27.5.2020.   |
| EXHIBIT P5  | TRUE COPY OF THE G.O. (RT) NO.521/2020/H.EDN. DATED 13.4.2020.   |
| EXHIBIT P6  | TRUE COPY OF THE REPRESENTATION SUBMITTED BY THE STUDENTS' COUNCIL TO THE VICE CHANCELLOR OF THE 1ST RESPONDENT UNIVERSITY, WITH RELEVANT ANNEXURES. |
| EXHIBIT P7  | TRUE COPY OF THE GOVERNMENT ORDER G.O. (RT)NO.664/2020/H.EDN. DATED 25.5.2020.   |
| EXHIBIT P8  | TRUE COPY OF THE NOTIFICATION DATED 1.7.2020 ISSUED BY THE 1ST RESPONDENT.   |
| EXHIBIT P9  | TRUE COPY OF THE REPRESENTATION DATED 4.7.2020 SUBMITTED BY STUDENTS COUNCIL TO THE UNIVERSITY.  |
| EXHIBIT P10 | TRUE COPY OF THE NOTIFICATION NO.NUALS/AIII/334/2020 DATED 21.7.2020 ISSUED BY THE 1ST RESPONDENT UNIVERSITY.  |
| EXHIBIT P11 | TRUE COPY OF THE REPRESENTATION DATED 22ND JULY 2020 SUBMITTED BY THE STUDENTS' COUNCIL TO THE MINISTER FOR HIGHER EDUCATION.                        |

WP(C) .No.17494 OF 2020 (J)

- EXHIBIT P12 TRUE COPY OF THE REPRESENTATION SUBMITTED BY THE STUDENTS' COUNCIL TO THE VICE CHANCELLOR.
- EXHIBIT P13 TRUE COPY OF THE REPRESENTATION DATED 30TH JULY 2020 SUBMITTED BY THE PARENTS OF THE STUDENTS TO THE VICE CHANCELLOR.
- EXHIBIT P14 TRUE COPY OF THE COMMUNICATION SENT BY THE PTA PRESIDENT TO THE PARENTS OF THE STUDENTS.
- EXHIBIT P15 TRUE COPY OF THE NOTIFICATION DATED 24.7.2020 ISSUED BY THE UNIVERSITY.
- EXHIBIT P16 TRUE COPY OF THE REPLY ISSUED BY THE 4TH RESPONDENT TO EXT.P13 REPRESENTATION.
- EXHIBIT P17 TRUE COPY OF THE COMMUNICATION DATED 27.7.2020 ISSUED BY THE CHAIRMAN OF THE BAR COUNCIL OF INDIA.
- EXHIBIT P18 TRUE COPY OF THE COMMUNICATION DATED 4.8.2020 ISSUED BY THE REGISTRAR GENERAL BASED ON THE INSTRUCTIONS FROM THE HON'BLE CHANCELLOR.
- EXHIBIT P19 TRUE COPY OF THE RELEVANT PAGES OF REPORT OF THE COMMITTEE CONSTITUTED TO LOOK INTO THE MATTER OF IMPROPER CONDUCT OF CLAT-2018 AND TO TAKE REMEDIAL MEASURES
- EXHIBIT P20 TRUE COPY OF THE BALANCE SHEET AND INCOME AND EXPENDITURE STATEMENT OF THE 1ST RESPONDENT UNIVERSITY FOR THE YEAR 2016-17
- EXHIBIT P21 TRUE COPY OF THE BALANCE SHEET AND INCOME AND EXPENDITURE STATEMENT OF THE 1ST RESPONDENT UNIVERSITY FOR THE YEAR 2017-18
- EXHIBIT P22 TRUE COPY OF THE BALANCE SHEET AND INCOME AND EXPENDITURE STATEMENT OF THE 1ST RESPONDENT UNIVERSITY FOR THE YEAR

WP(C) .No.17494 OF 2020 (J)

2018-19

EXHIBIT P23 TRUE COPY OF THE GOVERNMENT ORDER DATED  
25.5.2020 ISSUED BY THE GOVERNMENT OF  
KERALA

EXHIBIT P24 TRUE COPY OF THE GOVERNMENT ORDER DATED  
21.8.2020 ISSUED BY THE GOVERNMENT OF  
KERALA

EXHIBIT P25 TRUE COPY OF THE INVITATION FOR OFFER  
OF EXPRESSION OF INTEREST DATED  
18.9.2020 ISSUED BY THE 1ST RESPONDENT

EXHIBIT P26 TRUE COPY OF THE TENDER NOTICE DATED  
17.9.2020 ISSUED BY THE 1ST RESPONDENT

EXHIBIT P27 TRUE COPY OF THE FEES INFORMATION SHOWN  
FOR ONE OF THE STUDENTS IN THE PORTAL  
OF THE 1ST RESPONDENT UNIVERSITY

RESPONDENT'S/S EXHIBITS:

EXHIBIT R1 A TRUE EXTRACT OF THE MINUTES OF THE  
MEETING OF THE EXECUTIVE COUNCIL OF THE  
1ST RESPONDENT UNIVERSITY HELD ON  
19/09/2020 PERTAINING TO ITEM NO.17.

EXHIBIT R1 B TRUE PHOTOCOPY OF THE REPORT OF THE  
FINANCE OFFICER OF THE 1ST RESPONDENT  
UNIVERSITY WHICH WAS CONSIDERED BY THE  
EXECUTIVE COUNCIL.